

Government of Jammu and Kashmir
Revenue (Haj & Auqaf) Department
Civil Secretariat

Jammu

Notification

Jammu, the March, 2017

SRO:-95 In exercise of the powers conferred by section 3 of the Jammu and Kashmir Muslim Specified Wakafs and Specified Wakaf Properties (Management and Regulation) Act, 2004, the Government of Jammu and Kashmir after receiving report/recommendations from the Jammu and Kashmir Board for Muslim Specified Wakafs and Specified Wakaf Properties hereby include "Maisuma Wakaf Complex "with land under and appurtenant thereto measuring 05 Kanal 13 Marlas & 46 Sq.feet falling under Khasra No.65 and 212 /64 situated in Estate Maisuma Srinagar" as the Specified Wakaf Property in Schedule 'B' of the said Act.

By order of the Government of Jammu and Kashmir

Sd/-

Mohammad Ashraf Mir

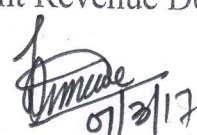
Commissioner/ Secretary to Government
Revenue Department

Dated: - - 03- 2017

No:- Rev/Auq/24/2017

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs
3. Deputy Commissioner, Srinagar.
4. Director, Archives, Archaeology & Museums, J&K
5. Special Assistant to Hon'ble Minister for Haj and Auqaf Department.
6. Secretary J&K Board for Specified Wakafs and Specified Wakaf Properties Srinagar.
7. General Manger Government Press, Srinagar/Jammu. He is requested kindly Publish the notification in the next issue of Government Gazettee and supply 20 copies of the said notification to this Department as well as Secretary J&K Board for Specified Wakafs and Specified Wakaf Properties Srinagar.
8. Administrator Auqaf Islamia Srinagar.
9. Pvt. Secretary to Commissioner/Secretary to Government Revenue Deptt.
10. Stock file.


(Shuaib Mohammad Naikoo) KAS
Under Secretary to Government
Revenue Department 